

NOTICE

Please take notice that Hon'ble Larger Bench comprising Hon'ble the Chief Justice and Hon'ble Mr. Justice Sujit Narayan Prasad and Hon'ble Mr. Justice Rajesh Shankar will sit at 02.15 P.M instead of 10.30.A.M. today i.e on 15.02.2022 and take up the case listed before their Lordships through V.C.

Please take notice that Hon'ble Division Bench No.01 comprising Hon'ble the Chief Justice and Hon'ble Mr. Justice Sujit Narayan Prasad will sit today i.e on 15.02.2022 after the above Larger Bench and take up the cases listed before their Lordships through V.C.

Please take notice that Hon'ble Mr. Justice Sujit Narayan Prasad will sit single today i.e on 15.02.2022 at 11.30 A.M. and take up the cases listed before His Lordship in notified List through V.C.

Please take notice that Hon'ble Mr. Justice Rajesh Shankar will sit single today i.e on 15.02.2022 at 10.30 A.M. instead of after the Larger Bench and take up the cases listed before His Lordship through V.C.

Please take further notice that Hon'ble Mr. Justice Rajesh Shankar will again sit single today i.e on 15.02.2022 after the Larger Bench in 2nd half and take up the cases listed before His Lordship through V.C.

By Order,

Sd/-

Dated the 15th February,2022.

High Court of Jharkhand, Ranchi

(Sanjeev Kumar Das)

Joint Registrar (L&C)

NOTIFIED CASES CAUSELIST For Tuesday The 15th February 2022
COURT NO. 2 (THROUGH VC)
SINGLE BENCH (BENCH ID-24812)
AT 11:30 AM
HON'BLE MR.JUSTICE SUJIT NARAYAN PRASAD

Orders(with defect)

1	C.M.P./456/2019	AZIZ MOMIN ALIAS AZIZ ANSARI vs THE STATE OF JHARKHAND	BIRAT KUMAR	JAYANT FRANKLIN TOPPO
		CODE OF CIVIL PROCEDURE, 1908		
2	C.M.P./875/2019	DILIP KUMAR DAS vs THE STATE OF JHARKHAND	UDAY KANT THAKUR	ATANU BANERJEE
		CODE OF CIVIL PROCEDURE, 1908		
3	C.M.P./879/2019	RAJESH GOPE vs MITHU BALAL GOPE	AKSHAY KR MAHATO	
		CODE OF CIVIL PROCEDURE, 1908		
4	Cont.(CvI)/672/2020	SANJAY SAHANI vs THE STATE OF JHARKHAND	SURENDRA PRASAD SINHA	SURESH KUMAR SURYA PRAKASH DR.ASHOK KR.SINGH KUMAR HARSH
		CONTEMPT OF COURTS ACT 1971		
5	Cont.(CvI)/9/2021	BAKESHWAR MAHTO vs THE STATE OF JHARKHAND	KANTI KUMAR OJHA	PRAKASH CHANDRA ROY
		CONTEMPT OF COURTS ACT 1971		

Admission

6	W.P(C)/132/2013	MAINO DEVI vs THE CHAIRMAN CUM MANAGING DIRECTOR CENTRAL COALFIELDS LIMITED AND ORS	AMITESH KUMAR GEASEN RAMESH KR SINGH ANIL KR SINHA Abhishek Kumar Geasen	ARBIND KUMAR AMIT KUMAR DAS
		CODE OF CIVIL PROCEDURE, 1908		
7	W.P(C)/914/2013	NIRANJAN LAL AGRAWAL AND ORS vs FINANCE	SHOBHAKAR MISHRA VIKESH KUMAR MD.MURTAZA AJIT KUMAR	INDRAJIT SINHA MD. MOKHTAR KHAN ASHISH JHA AJAY KUMAR SAH KRISHANU RAY ARPAN MISHRA
		IA NO, 2156/2018 (For Stay Of Proceedings) CODE OF CIVIL PROCEDURE, 1908		
8	W.P(C)/1011/2013	RAJIV KUMAR MANDAL vs COLLECTARIATE	RITA KUMARI NEETU SINGH SARFARAZ AKHTAR	VIKASH KISHORE PRASAD
		CODE OF CIVIL PROCEDURE, 1908		
9	W.P(C)/2229/2013	MAHADEO PRASAD YADAV vs COLLECTARIATE	SACHI NANDAN DAS PRABIR KUMAR CHATTERJEE alias PRABIR CHATTERJEE	MD. SHAMIM AKHTAR MANOJ KR. NO.3 SREENU GARAPATI
		CODE OF CIVIL PROCEDURE, 1908		
10	W.P(C)/2233/2013	DHARAMVIR NARAYAN vs COLLECTARIATE	SACHI NANDAN DAS PRABIR KUMAR CHATTERJEE alias PRABIR CHATTERJEE	VIKASH KISHORE PRASAD
		CODE OF CIVIL PROCEDURE, 1908		
11	W.P(C)/2254/2013	JAGANNATH DUTTA vs REVENUE DEPARTMENT	MRINAL KANTI ROY	VIKASH KISHORE PRASAD
		LAND ACQUISITION ACT 1894		
12	C.M.P./683/2019	BALESHHWAR NAPIT vs BINDA NAPITAIN	MAHESH TEWARI	
		CODE OF CIVIL PROCEDURE, 1908		

NOTIFIED CASES CAUSELIST COURT NO 2-FOR TUESDAY THE 15TH FEBRUARY 2022 HIGH COURT OF JHARKHAND, RANCHI - 2 -

13	Cr.M.P./3883/2019	RAMESHWAR HEMBRAM vs THE STATE OF JHARKHAND CODE OF CRIMINAL PROCEDURE, 1973	KAUSHIK SARKHEL RAJEEV RANJAN KUMAR	ABHAY KR TIWARI
14	Cont.(CvI)/81/2020	BALESHWAR SAO vs THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971	OM PRAKASH PRASAD	ATANU BANERJEE PRASHANT PALLAV
15	C.M.P./82/2020	VIJAY PRASAD SONI ALIAS VIJAY SONAR vs THE STATE OF JHARKHAND CODE OF CIVIL PROCEDURE, 1908	SANJAY KUMAR SINHA	RUPESH SINGH
16	A.APPL/4/2021	SAI CONSULTING ENGINEERS PVT LTD THROUGH ITS AUTHORISED PERSON SHRI RAJESH CHAABRA vs STATE HIGHWAYS AUTHORITY OF JHARKHAND THROUGH ITS CHIEF EXECUTIVE OFFICER ARBITRATION & CONCILATION ORDINANCE, 1996	SURABHI Ravi Prakash Mishra	ASHOK KR YADAV
17	A.APPL/5/2021	SAI CONSULTING ENGINEERS PVT LTD THROUGH ITS AUTHORISED PERSON SHRI RAJESH CHAABRA vs STATE HIGHWAYS AUTHORITY OF JHARKHAND THROUGH ITS CHIEF EXECUTIVE OFFICER ARBITRATION & CONCILATION ORDINANCE, 1996	Ravi Prakash Mishra RANJAN KUMAR SURABHI	MR.ASHUTOSH ANAND
18	A.APPL/6/2021	SAI CONSULTING ENGINEERS PVT LTD THROUGH ITS AUTHORISED PERSON SHRI RAJESH CHAABRA vs STATE HIGHWAYS AUTHORITY OF JHARKHAND THROUGH ITS CHIEF EXECUTIVE OFFICER ARBITRATION & CONCILATION ORDINANCE, 1996	SURABHI Ravi Prakash Mishra	MR.ASHUTOSH ANAND
19	Cont.(CvI)/258/2021	BALIA BEGUM vs THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971	MD. ASADUL HAQUE	SACHIN KUMAR
20	Cont.(CvI)/330/2021	UNIVERSAL INFOTECH RANCHI THROUGH ITS DIRECTOR RAJESH KUMAR SINGH vs THE STATE OF JHARKHAND CONTEMPT OF COURTS ACT 1971	ONKAR NATH TIWARY ROOP KAMAL	MANOJ KUMAR